

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 139
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr. Applicant/petitioner
v.
Earth Iconoic Infrastructures Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

For the Respondent(s):

Mr. Sandeep Bisht & Mr. Shikhar Shrivastav,
Advs. for R-3

Mr. Prashant Jain, Adv.

Mr. U.N. Singh, Adv.

Mr. Rakesh Kumar, Mr. Ankit Sharma, Ms. Chetna
Bisht & Mr. Sahil Dhawan, Advs.

Mr. Karan Rajpurohit,,Adv.

For the Intervener

Mrs. Mani Mittal & Mr. Pratush Mittal, Advs.

ORDER

CA-1728(PB)/2019

This is an application filed by RP placing on record the minutes of the 11th and 12th meeting held on 30.07.2019 & 11.08.2019 respectively which is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1728(PB)/2019 stands disposed of.

CA-1553(PB)/2019

Ld. Counsel for the Ex-Directors seeks and is granted one week time to file reply with a copy in advance to the counsel for the RP.

List for arguments on 25.09.2019.

CA-1252(PB)/2018

Pleadings be completed before the next date of hearing by exchanging copies.

List for further consideration on 25.09.2019.

CA-1385(PB)/2019

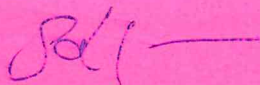
Ld. Counsel for the applicant seeks and is granted one week time to file rejoinder with a copy in advance to the counsel opposite.

List for arguments on 25.09.2019.


CA-1387(PB)/2019

Ld. Counsel for the non applicant-respondent No. 2 being Authorised Representative of the Home Buyers undertakes to file reply within ten days with a copy in advance to the counsel opposite.

List for arguments on 25.09.2019.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)**